

IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE COURT
COMPLEX, NEW DELHI.

CC No. 275/2019

CBI Vs. Om Parkash & Another

27.07.2020

Present:- Dr. Jyotsna Pandey Sharma, Ld. PP for CBI.
Sh. Sudhir Nagar, Ld. Counsel for A1.
Sh. Sanjeev Kumar Ld. Counsel for A2.
Both the accused persons are on bail and have joined
through video conference.

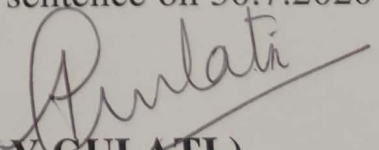
Present proceedings have been taken up through Video
Conference hosted by court reader Sh. Virender Yadav.

Matter has been listed today for pronouncing the judgment.

Vide separate judgment announced through video conference

Accused no. 1 Om Parkash is held guilty and convicted for the substantive
offence u/s section 13 (2) read with section 13 (1) (d) of the *Prevention of
Corruption Act 1988*. **Accused no. 1 Om Parkash** and **accused no. 2 Anil
Gupta** are jointly held guilty and convicted u/s 120 B IPC read in conjunction
with section 13 (2) read with section 13 (1) (d) of the *Prevention of
Corruption Act 1988* and section 420 IPC. Accused **Anil Gupta** is further held
guilty and convicted for the substantive offence u/s 420 IPC.

To come up for arguments on the point of sentence on 30.7.2020
at 2.00 PM through video conference.


(AJAY GULATI)

Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/27.07.2020